



Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K Srinagar/Jammu
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Notification

Jammu, the 22nd, January, 2018

SRO 27 .- Whereas, immovable property comprising of land measuring 04 Kanals - 13 Marlas bearing khasra No. 590-Min (class-III) in Village Sunail, Tehsil Akhnoor, District Jammu is required by the Union Government in connection with the purposes of the Union; and

Whereas, a requisition in this behalf has been received by the State Government from the Ministry of Defence, Government of India:

Now, therefore, in exercise of the powers conferred by section 21 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable property Act, 1968, the Government hereby notifies that the aforesaid immovable property be requisitioned.

By order of the Government of Jammu and Kashmir.

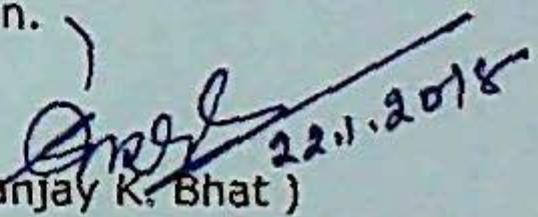
Sd/-
(R.K. Goyal) IAS
Principal Secretary to Government
Home Department

No. Home/Land-Acq/10/2017

Dated: 22.01.2018

Copy to the:-

1. Divisional Commissioner, Jammu.
2. Commissioner/Secretary to Government, Revenue Department.
3. Secretary to Government, Department of Law Justice and Parliamentary Affairs (w.7.s.c).
4. Deputy Commissioner, Jammu.
5. Defence Estates Officer, Jammu Circle, Jammu Cantt.
6. H.Q 10 Inf. Div. C/o 56 APO for information.
7. 52 Inf. Bde C/o 56 APO for information.
8. Stock file.


(Sanjay K. Bhat)
Deputy Secretary to Government
Home Department